

**ORDER- SHEET FOR MAGISTRATE'S RECORDS**


DISTRICTS:- Bongaigaon  
IN THE COURT OF

No **MGR 191/12**

of 200

of

Versus

Sl. No.	Date	O R D E R	SIGNATURE
	30-11-17	<p>Accused Gaurangha Saha is absent.</p> <p>Warrant of arrest issued against the accused person is not returned.</p> <p>Perused the case record.</p> <p>It is found that vide order dated 14-09-16, my Ld. Predecessor passed an order for the issuance of Warrant of Arrest against the accused person, as <del>the</del> summons was returned with report after service.</p> <p>It is also found that the case is pending since 2012. Hence, it is found that more than 5 years have been passed, but the case is still pending at the stage of appearance.</p> <p>Considering, the Hon'ble Gauhati High Court's direction, so far as old pending cases are concerned. I deem it fit to issue Proclamation and Pending Warrant of Arrest against the accused person and the instant case is filed till the execution of the pending warrant of arrest, issued against the accused person.</p> <p>Inform all concerned.</p> <p>B.A. is to do the needful for entry of the particulars of the instant case in the long pending case register and also B.A. is to inform all concerned authorities about the filing of the instant case.</p>	<p> Sub-Divisional Magistrate Bongaigaon</p>